

MILITARY OFFICER A MAGISTRATES ACT 1847

ACT No IV OF 1847

(Rep., Act 8 of 1868)

[10th April, 1847.]

Passed by the Hon'ble the President of the Council of India in Council on the 10th of April 1847, with the assent of the Right Hon'ble the Governor General of India.

An Act to authorize the Governor in Council of Fort St. George to appoint any Military Officer a Magistrate.

It is hereby enacted, that from and after the First day of May 1847, it shall be competent to the Governor in Council of Fort St. George to appoint any Military Officer in the service of the East India Company, a Magistrate or an Assistant Magistrate in one or more Zillahs, and to confer on any Assistant Magistrate, by a special order, any of the powers of a Magistrate, any Law or Regulation to the Contrary notwithstanding.
